

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.119/94

Thursday, this the 20th day of January, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Smt. Padmavathiamma  
Pulithara Veedu  
Kunthalloor  
Chirayinkeezhil, Trivandrum. .. Applicant

( By Advocate Mrs Daya K Panicker)

Vs.

- 1 Union of India represented by Secretary, Ministry of Home Affairs, New Delhi.
- 2 Director of Census Operations, Directorate of Census Operations, Kerala, Trivandrum. .. Respondents

( By Advocate Mr C Kochunni Nair, Sr. CGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who was discharged from the Census Department and who is 38 years old, seeks a direction to employ her, relaxing the prescribed age limit. Learned counsel for applicant relying on Annexure A4 and A5 submits that applicant is liable to be considered, till she attains the age of 40. Annexure A4 states:-

" Retrenched Census employees who have put in more than six months' service will be treated as discharged government employees (Central), and will be entitled to priority III for submission against Central Government vacancies ...."

- 2 Counsel could not tell us what priority-III is. However, she relied on Annexure A5 which grants relaxation of age limit by three years. Persons like applicant are

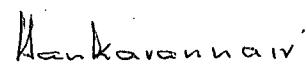
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eligible for age relaxation to the extent of the period of their service plus three years. Applicant has eighteen months of service. Even if three years is added for relaxation, still she will be outdistanced.

3 We see no justification in granting the prayer. Application is dismissed. No costs.

Dated the 20th January, 1994.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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